

Committee's visit
to Villupuram

MR. SPEAKER : I have not been able to give time today : it may be next week. There is no time at all. I will try to give you time next week.

SHRI A. BALA PAJANOR : (Pondicherry) : Sir, I obeyed your direction and have given a notice of a calling attention. You said, they have referred the matter to Pondicherry and would permit me to speak when Shri Vayalar Ravi brings the matter here. Yesterday that matter was taken up. It was put that at 2:00 clock we will have only the language issue, but at 2:00 O' clock, that matter was taken up. When I requested the Deputy-Speaker because my name was not there he never permitted me to speak on the subject. What has happened in Pondicherry is that there are six M. L. As, who were gharoing.....

MR. SPEAKER : No, no.....

SHRI A. BALA PAJANOR : It is a very serious matter.

MR. SPEAKER : Every matter is a serious matter.

SHRI A. BALA PAJANOR : Only people obeying your orders here are the victims.

MR. SPEAKER : You are not one of them. If you are one of them, you will not do this.

SHRI A. BALA PAJANOR : You asked me the other day not to raise this and I kept quiet. (Interruptions)

MR. SPEAKER : So far as the calling attention is concerned....

SHRI A. BALA PAJANOR : No; no. I am not on that subject. Yesterday, when the Prime Minister was pleased to reply on the subject : I was happy about it ; but when matters were not fully supplied to him, he said he will give a written reply. What is happening in Pondicherry ? Politics is being played. They want to topple the elected Government.

(Interruptions)

MR. SPEAKER : Why don't you raise it in a proper manner ?

SHRI VAYALAR RAVI (Chirayinkil) : rose (Interruptions)

SHRI A. BALA PAJANOR : It is a very serious question.

MR. SPEAKER : I am sorry Mr. Pajanor. You are the leader of an important party...

SHRI A. BALA PAJANOR : If they want to topple the Government by extra constitutional methods, let us face it. That is a different matter. But this House must take note of it. It is my duty..... (Interruptions).

MR. SPEAKER : No, no. No more recording.

(Interruptions)**

MR. SPEAKER : Not my Government. Do not attribute it to my Government.

(Interruptions)*

MR. SPEAKER : Now I am on my legs. Mr. Lal, I am on my legs. First of all hear me. Don't record anything.

(Interruptions)**

RE. VISIT OF A PARLIAMEN-
TARY COMMITTEE TO
VILLUPURAM, TAMIL NADU

MR. SPEAKER : I am on my legs. Mr. Bala Pajanor, it is better that you know some more facts. After I said that a Committee will go there, I have received a telegram from the Chief Minister of Tamil Nadu. He is telling me that a judicial commission has been appointed. Therefore, it would interfere with the work of the Judicial Commission if I send a committee. Immediately I sent for the Chairman of the Committee and told him, "Do not go there for some days, till we consider the matter and decide the matter". Mr. Ram Dhan has been informed accordingly, because I did not want to interfere with the working of the Judicial Commission.

I have discussed the matter with Mr. Ram Dhan. He is not to go for the time being. I will examine the matter further. I may also tell you that there are several motions which have come, about the Press statement. I will deeply consider the matter. Therefore I have not given my orders because they all came to me at about 10:45 a. m. or so, I have not examined it, because it is a matter dealing with the Chief Minister of a State. It is a very important

[Mr. Speaker]

matter. Therefore, I do not want to take it in a very light manner. I want to give the deepest consideration to it. Therefore, you can rest assured that I as much interested.

(Interruptions)

श्री श्यामसुन्दरलाल (बयना): अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मेरी एक महत्वपूर्ण बात सुनिये। इन 15 दिनों में जो देश में हो रहा है श्रीमती मराठवाड़ा में हो रहा है, बिहार में श्रीमती हुआ ये सब महत्वपूर्ण विषय हैं। ये सब इम्पोर्टेंट मसले हैं। इन पर देश की राजनीति निर्भर करती है, भविष्य निर्भर करता है। अगर ऐसे गम्भीर मसलों पर भी आप समय नहीं देंगे तो किन पर देंगे। आप बताएं कि कब आप समय देने वाले हैं। आज बिहार में झगड़ा हुआ है। किसी के लिए श्री आप समय देने के लिए तैयार नहीं हैं ..

MR. SPEAKER: No. nothing more. Mr. Lal, I may tell you that a committee has gone to Bihar, Agra and everywhere.

SHRI JYOTIRMOY BOSU: I want to make a statement.

MR. SPEAKER: No, no; I have not permitted you. If you want you can come and discuss the matter with me. (Interruptions)

SHRI JYOTIRMOY BOSU: No your Secretariat telephoned me at 10.30 saying that I could raise this matter under.... (Interruptions)

MR. SPEAKER: I have not permitted you to raise the matter. No, no; nothing of the sort.

SHRI JYOTIRMOY BOSU: You are saying things which are not accurate.

MR. SPEAKER: No, no, you must come and discuss the matter with me. Papers to be laid. Mr George Fernandes Do not record.

(Interruptions)**

SHRI P. VENKATASUBBIAH: According to the import and control of cement order which has been published in the Gazette it has been dealt with in pursuance of import of cement to this country, because of shortage of cement. I would like to know whether Government has got any assessment...

MR. SPEAKER: That question does not arise now Papers to be laid,

12.12 hrs.

PAPERS LAID ON THE TABLE

IMPORTED CEMENT CONTROL (3RD (AMDT) ORDER 1978. REVIEWS AND ANNUAL REPORTS OF SAMBHAR SALTS LTD. JAIPUR AND HINDUSTAN SALTS LTD. JAIPUR FOR THE YEAR ENDED ON 30-9-77 AND NOTIFICATION IN CONTROL OVER MANAGEMENT OF M/s. ANDHRA SCIENTIFIC Co. LTD. MACHILIPATNAM.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table:

(1) A copy of the Imported Cement Control (Third Amendment) Order 1978. (Hindi and English versions)- published in Notification No. S.O. 426(E) in Gazette of India dated the 3rd July, 1978 under sub-section (6) of section 3 of the Essential Commodities Act 1955 [Placed in Library See No LT-2524/78]

(2) A copy each of the Following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 :-

(a) (i) Review by the Government on the working of the Sambhar Salts Limited Jaipur for the year ended 30th September, 1977.

(ii) Annual Report of the Sambhar Salts Limited Jaipur for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No. LT-2525/78].

(b)(i) Review by the Government on the working of the Hindustan Salts Limited Jaipur for the year ended 30th September, 1977.